

(ITEM NO.50
(W)

COURT NO.8

SECTION PIL

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Writ Petition(s)(Civil) No(s). 406/2013

(s) RE-INHUMAN CONDITIONS IN 1382 PRISONS Petitioner
(With application for intervention)

Date : 04/04/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) By Post
Mr. Gaurav Agrawal, (AC)

For Respondent(s) Mr. N.K. Kaul, ASG
Ms. Binu Tamta, Adv.
Ms. Sushma Suri, Adv.

Mr. Rajesh Kumar Goel, Director, NALSA

UPON hearing the counsel the Court made the following

O R D E R

Learned Additional Solicitor General says that with regard to
direction No.5 given in the orders of 05.02.2016 and 14.03.2016,
responses have been received from the Director Gener
al of Police/Inspector General of Police In-charge of Prisons from only
three States i.e. Bihar, Maharashtra and Jammu & Kashmir. I
n other words, no response has been received from 26 States and 7 Union
Territories.

Under the circumstances, we have no option but to impose costs
on these States and Union Territories. We impose c
osts of

Rs.25,000/- on all the States and Union Territories except the
Signature Not Verified

Digitally signed by
States of Bihar, Maharashtra and Jammu & Kashmir.
Meenakshi Kohli
Date: 2016.04.05

The co
sts be
15:27:28 IST
Reason:

deposited within a period of three weeks from today w
ith the

Supreme Court Legal Services Committee for utilization of juvenile justice issues. Responses be given within four weeks from today to the Union of India / learned Additional Solicitor General.

Learned Amicus Curiae has filed two detailed Notes: one on unnatural deaths in prison and another on overcrowding in jail. Some valuable suggestions have been made. Learned Additional Solicitor General has taken note of these suggestions and says that he will take up the issue with all the States and Union Territories and give a response well before the next date of hearing. The State Governments will take up the issues and furnish the response within three weeks from today.

We may mention here that a copy of the Notes prepared by learned Amicus Curiae will be furnished to learned counsel for the States within next two days.

For the assistance rendered by learned Amicus Curiae so far, an amount of Rs.1 lac may be given to him by the Supreme Court Legal Services Committee.

List the matter on 06.05.2016.

Learned counsel for the States and Union Territories shall appear on the next date of hearing.

(Meenakshi Kohli)
Court Master

(Indu Pokhriyal)
Court Master